

MINISTRY OF FINANCE
(Department of Revenue)
(Central Economic Intelligence Bureau)
(COFEPOSA UNIT)

ORDER

New Delhi, the 5th May, 2016

S.O. 1662(E).—Whereas the Joint Secretary to the Government of India, specially empowered under sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974) issued order F.No.673/23/2015-Cus.-VIII, dated 14.08.2015 under the said sub-section directing that Shri Syed Zainul Hasan, S/o Shri Syed Saqawath Hussain, 004, Charu Jasmine, #3, Leonard Lane, Richmond Town, Bangalore, be detained and kept in custody in Parappana Agrahara Central Jail, Hosur Road, Bangalore with a view to preventing him from smuggling the goods in future.

2. Whereas the Central Government has reasons to believe that the aforesaid person has absconded or has been concealing himself so that the order cannot be executed.

3. Now, therefore, in exercise of the powers conferred by clause (b) of sub-section (1) of Section 7 of the said Act, the Central Government hereby directs the aforesaid person to appear before the Director General of Police, Government of Karnataka, Bangalore within 7 days of the publication of this order in the Official Gazette.

[F. No. 673/23/2015-Cus.VIII]

P. V. SUBBA RAO, Jt. Secy.